

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/1010/2012**

Jabalpur, this Monday, the 16<sup>th</sup> day of July, 2018

**HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER  
HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Jagdish Prasad Yadav, S/o Shri Ramesh Prasad Yadav, DOB: 20.02.1979, R/o Ashra Apartment, Near Happy Health Club, Prem Nagar, Jabalpur (M.P.) 482001 **-Applicant**

**(By Advocate – Shri S.K. Nandy)**

**V e r s u s**

1. Union of India through its General Manager, of West Central Railway, Indira Market, Jabalpur – 482001 (M.P.).
2. Chief Personnel Officer (Personnel Branch), O/o General Manager, Head Quarter, West Central Railway, Jabalpur – 482001 (M.P.).
3. Divisional Railway Manager (P), West Central Railway, Jabalpur Division, Jabalpur (M.P.) 482001 **-Respondents**

**(By Advocate – Shri Sapan Usrethe)**

**O R D E R (O R A L)**

**By Navin Tandon, AM.**

This Original Application has been filed seeking appointment under LARSGESS, which has been rejected by the respondents vide order dated 26.04.2012 (Annexure A-1).

**2.** Shri Sapan Usrethe, learned counsel for the respondents submitted that in view of the decision by Hon'ble High Court of

Punjab and Haryana in case of **Kala Singh and Ors. vs. Union of India and Ors.**, Railway Board vide E(P&A) 1-2015/RT-43 dated 27.10.2017 has put the LARSGESS Scheme on hold.

**3.** Learned counsel for the applicant submits that this is a case in which the applicant failed in the 'Psycho' test for appointment to the post of Assistant Loco Pilot and his case pertains to the period when the order of Hon'ble High Court with regard to revisiting the scheme had not been pronounced.

**4.** On the other hand, learned counsel for the respondents submits that they have specifically mentioned in their reply that there is no provision for granting 2<sup>nd</sup> opportunity for appearing in Psychology test.

**5.** At this stage, learned counsel for the applicant submits that he may be permitted to withdraw this Original Application with liberty to file it fresh as and when the cause of action arises.

**6.** Considering the fact that the LARSGESS scheme now has been put on hold, we dispose of this Original Application at this stage granting liberty to the applicant to file a fresh Original Application as and when fresh cause of action arises in future.

**(Ramesh Singh Thakur)**  
**Judicial Member**

am/-

**(Navin Tandon)**  
**Administrative Member**